

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 83 OF 2017 &
IA NOS. 704 & 705 OF 2016 &
IA NO. 986 OF 2017**

Dated: 11th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

U.P. Ceramics and Potteries Ltd.

.... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanyat Lodha
Ms. Sanjana Saddy

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-1

Ms. Megha Karnwal
Mr. Ajatshatru for R-2 to 4

ORDER

I.A No. 986 of 2017

(Appln. for condonation of delay in filing reply)

In this application, the applicants/Respondent Nos. 2 to 4 have prayed that delay in filing reply may be condoned.

We have heard learned counsel for the parties. On a perusal of the affidavit filed in support of the application and having heard learned counsel for the parties, we feel that sufficient cause has been made out. Hence, delay in filing reply is condoned. Application is disposed of.

APPEAL NO. 83 OF 2017

Learned counsel for the appellant seeks three weeks more time to file rejoinder. He may take steps to file the same on or before 02.01.2018 after serving copy on the other side.

List the matter on **29.01.2018**.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/tpd